TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 13/1/84

NOTIFICATION
INCOME TAX

No. 5579 (F.No.203/184/83-ITA.II): In continuation of this Office Notification No.4484 (F.No.203/200/80-ITA.II) dtd.20-2-1982, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" in the area of other natural and applied sciences subject to the following conditions:-

i) That the Maharashtra Rajya Uraksha Bagaitdar Sangh, Pune will maintain a separate account of the sums received by it for scientific research.

ii) That the said Institute will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year

iii) That the said Institute will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

INSTITUTION

Maharashtra Rajya Uraksha Bagaitdar Sangh, Pune.

This notification is effective for a period from 1-4-1983 to 31-3-1985.

(A. S. GOYAL)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Copy forwarded to:-
1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (IR&Audit)/Investigation/Special Inv./RSP/Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of O&MS, (IT), 1st floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Mehrauli Road, New Delhi with reference to their O.M.No.1/413/83-TU.II dated 22-9-83 (with one spare copy for the party).
5. The Joint Secretary & Legal Adviser, Ministry of Law, Shastri Bhavan, New Delhi.
6. Comptroller and Auditor General of India (40 copies).
7. Bulletin Section of D.I.(RS&P), New Delhi (5 copies).

Received

(A. S. GOYAL)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Malik/

भारत के राजपत्र के भाग II खण्ड 3(ii) में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

13.1.84

नई दिल्ली, ~~मई, 1983~~

अधिसूचना
(आयकर)

सं0 5517 (फा0सं0 203/184/83-आ0क0नि0-II) : इस कार्यालय की दिनांक 20-2-83 की अधिसूचना सं0 4484 (फा0सं0 203/200/80-आ0क0नि0-II) के सिलसिले में, सर्वसाधारण की जानकारी के लिए एतद्द्वारा अधिसूचित किया जाता है कि विहित प्राधिकारी, अर्थात् वित्त और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित संस्था को आयकर नियम 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उप-धारा (1) के खंड (ii) के प्रयोजनों के लिए अन्य प्राकृतिक तथा अनुप्रयुक्त विज्ञानों के क्षेत्र में "संगम" प्रवर्ग के अधीन निम्नलिखित शर्तों पर अनुमोदित किया है, अर्थात् :-

1. यह कि **महाराष्ट्र राज्य इक्षु बागायतदार संघ, पुणे** वैज्ञानिक अनुसंधान के लिए उसके द्वारा प्राप्त राशियों का पृथक लेखा रखेगा ।

2. यह कि उक्त **संस्थान** अपने वैज्ञानिक अनुसंधान संबंधी क्रियाकलापों की वार्षिक विवरणी, विहित प्राधिकारी को प्रत्येक वित्तीय वर्ष के संबंध में प्रति वर्ष 30 अप्रैल, तक ऐसे प्ररूप में प्रस्तुत करेगी जो इस प्रयोजन के लिए अधिकथित किया जाए और उसे सूचित किया जाए ।

3. यह कि उक्त **संस्थान** अपनी कुल आय तथा व्यय दर्शाते हुए अपने संपरीक्षित वार्षिक लेखों की तथा अपनी परिसंपत्तियों, देयताओं दर्शाते हुए तुलन-पत्र की एक-एक प्रति, प्रतिवर्ष विहित प्राधिकारी को प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक की एक-एक प्रति संबंधित आयकर आयुक्त को भेजेगा ।

संस्था

महाराष्ट्र राज्य इक्षु बागायतदार संघ, पुणे

यह अधिसूचना 1-4-83 से 31-3-88 तक ~~वर्ष~~ की अवधि के लिए प्रभावी है ।

मदन गोपाल
(एम0 जी0 सी0 गोपाल)
अवर सचिव, भारत सरकार